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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY -1

R.P. NO. 113/93 in OA No. 251/92

Union of India & 2 ors.

..Applicants

v/s.

Shri C.P. Salve

..Respondent

Coram: Hon. Shri Justice M.S. Deshpande, V.C.

Hon. Shri M Y Priolkar, Member (A)

TRIBUNALS ORDER: (By circulation)

DATED: 26.11.93

(D.S. Deshpande, Vice Chairman)



This is the respondent's application for reviewing the order dated 27.7.93 which we had passed in OA no. 251/92 after hearing the learned counsel.

We had considered the grounds raised at the time the order was passed and no new material has been placed before us by this Review Application. No new material has been referred which could not have been with due diligence been placed at that time. We see no error apparent on the face of record, which would justify the review petition.

Review petition is therefore dismissed.

(M.S. Deshpande)

Vice Chairman

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